

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

13

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.07.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.485/7/HDB/2019
NAME OF THE COMPANY	Mediciti Healthcare Services Pvt Ltd
NAME OF THE PETITIONER(S)	L & T Infrastructure Finance Company Ltd
NAME OF THE RESPONDENT(S)	Mediciti Healthcare Services Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Shasben	Advocate	9160047781	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Matter is listed today admission and also to order notice to Corporate Debtor. Counsel for Financial Creditor is present. He has filed memo for withdrawal on the grounds claim is settled.

Petition is not yet admitted. Therefore, permission can be granted to the Financial Creditor to withdraw under Rule 8 of I & B (AAA) Rules, 2016.

Memo is recorded. Permission is granted. Hence, Petition is dismissed as withdrawn. *vide Sparak order*


Member (J)

Binnu

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

C.P (IB) No. 485/07/HDB/2019
U/s 7 of IBC, 2016
R/w Rule 4 & 8 of I&B (AAA) Rules, 2016

In the Matter of

M/s. L&T Infrastructure Finance Company Limited
Regd Office:
Brindavan, Plot No.177, C.S.T. Road,
Kalina, Santa Cruz (East), Mumbai,
Mumbai City, Maharashtra,
INDIA - 400098

...Financial Creditor

AND

M/s. Medicit Healthcare Services Private Limited
Regd Office:
H.No. 62/7 Fort,
Opp-District Central Library,
Vishakapatnam, A. P.,
518001 - INDIA.

...Corporate Debtor

Date of order 26.07.2019

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Parties / Counsels Present:

For the Applicant : Ms. P. V. Aruna Kumari,
Mr. Shabbeer Ahmed,
Mr. B. Baharat Reddy,
Mr. K V Sai ram, Ms. Swarna Latha,
Counsels for Financial Creditor.

For the Respondent : None

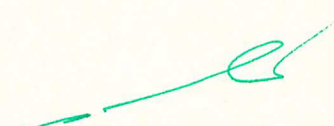
Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Heard on: 26.07.2019



ORDER

1. The Learned Counsel for Financial creditor filed memo dated 26.07.2019 seeking permission to withdraw the Petition on the grounds that the parties have amicably settled the disputes and the Corporate Debtor has cleared all the dues of the Financial Creditor.
2. Petition is not yet admitted. Therefore, permission can be granted to the Financial Creditor to withdraw the Petition under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
3. Memo is recorded, permission is granted to the petitioner to withdraw the Petition.
4. Therefore, Petition is dismissed as withdrawn.



RATAKONDA MURALI
MEMBER (JUDICIAL)

Gayatri